

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH  
NEW DELHI**

**Company Appeal (AT) (Ins) No. 1056 of 2020**

**In the matter of:**

**Z-Com India Pvt. Ltd.**

**.... Appellant**

**Vs.**

**Frontline (NCR) Business Solutions Pvt. Ltd.**

**.... Respondent**

**Present**

**For Appellant:- Mr. Partho Bhattacharya, Advocate**

**For Respondent:- Mr. Rajeev Narayan and Mr. Tathagat, Advocates**

**ORDER  
(Virtual Mode)**

**05.04.2021:** Ld. Counsel for the Appellant further seeks to file Application to bringing on record the authorized person to proceed with the Appeal. Ld. Counsel for the Respondent opposing the prayer.

Considered the submission, two-weeks' time is granted to file appropriate application.

Let the matter be fixed 'For Admission (After Notice)' on **11<sup>th</sup> May, 2021**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Mr. Kanthi Narahari]  
Member (Technical)**

SC/Kam